

1	2	3	4	5
36	Pakistan	6	..	50
37	Papua New Guinea	1
38	Phillipines	1
39	Poland	3	..	10
40	Saudi Arabia	12	..	100
41	Singapore	1
42	South Africa	1
43	Sri Lanka	11	..	380
44	Sudan	2
45	Sweden	4
46	Syria	2	..	180
47	Tanzania	5	..	170
48	Thailand	2
49	Uganda	6	66.80	20
50	U.K.	21	..	2070
51	U.S.A.	16	30.00	16
52	U.S.S.R.	12	..	90
53	Venezuela	2
54	Vietnam	11
55	Zimbabwe	1
56	Zambia	2
57	Yugoslavia	3
58	Zaire	0.51	..
59	Other Countries*	30
TOTAL		380	105.41	9230

*Includes West Germany, Japan, Burma, Nepal, Denmark, Malaysia, Indonesia, Zimbabwe, Rumania, Sierra Leone.

Pre-Investment Study of Nagaland

2387. SHRI CHINGWANG KONYAK : Will the Minister of INDUSTRY be pleased to state:

(a) what is the latest position in regard to the pre-investment study for setting up a lime plant;

(b) feasibility study for Cement Plant in Nagaland based on the Nimmi lime stone deposits; and

(c) investigation of the Tezu mini cement plant ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA) :
(a) North Eastern Council has

informed that a report on pre-investment survey for lime plant in Jaintia Hills is expected to be received by October, 1981.

(b) The Report on feasibility study for setting up a mini cement plant is being considered by the Government of Nagaland.

(c) The mini cement plant at Tezu is under construction.

Stateless Persons in Sikkim

2588. SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there are a number of Stateless persons in Sikkim; and

(b) if so, whether they have been identified and a solution has been found to solve the Statelessness of such persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) An order was issued on 16th May 1975 under Section 7 of the Citizenship Act, 1955 providing that every person who immediately before 26th April, 1975 (date when Sikkim became the 22nd State of the Indian Union) was a Sikkim subject under the Sikkim Subjects Regulation, 1961 would be deemed to have become a Citizen of India. Those who were not registered under the aforesaid Regulation of 1961 or were not eligible to be so registered are among the persons who may be regarded as Stateless, unless they have a claim to any other nationality.

(b) The problem is engaging the attention of the State Government who have set up a Committee to advise in the matter.

Memorandum from All India C.R.P.F. Ministerial and Hospital Staff Association

2589. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the All India CRPF Ministerial and Hospital Staff Association has submitted any memorandum on 19 April, 1981;

(b) if so, their demands and the main issues raised; and

(c) the decision taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) Their demands were:

(i) that they were not consulted before final decision was taken on combatisation though they had intimated that only 5% of the ministerial staff of CRPF was in favour of combatisation;

(ii) that non-optees may be saved from harassment; and

(iii) that their service interests be protected. The combatisation scheme had remained under consideration for almost 8 years and all the issues involved were examined in depth. The All India CRPF Ministerial and Hospital Staff Association was consulted in 1979. It had then claimed that only 5% of the ministerial staff of CRPF was in favour of the scheme.

(c) However, the DG, CRPF had found on verification that this claim was not valid. After the scheme came